

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

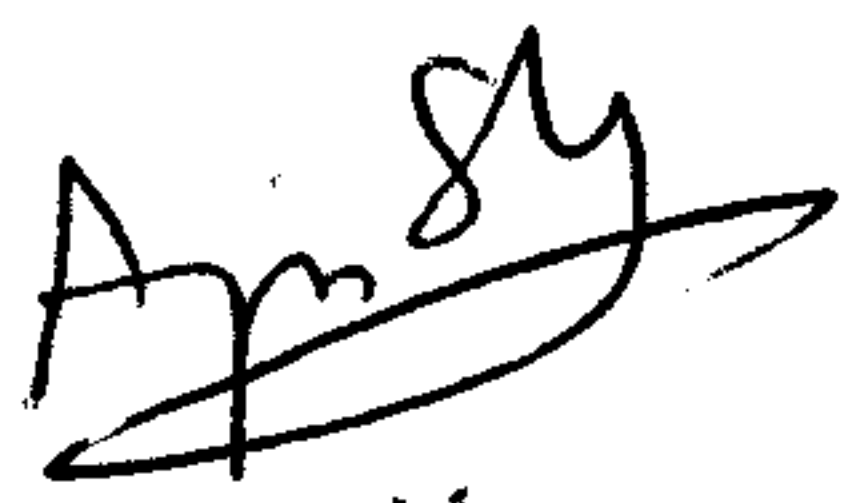

IA 165 of 2019 in CP No. 100/NCLT/AHM/2018

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 06.06.2019**

Name of the Company: Vijay Shobhalal Shah & Ors.  
V/s.  
Suvas Reality Pvt. Ltd. & Ors.

Section of the Companies Act: Section 241-242 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Ajun R. Shah	Adv. & Solicitor	Applicant	
a	Kam Parekh	Adv.		
	Anya Saraya	Adv.		
2.	DHIREN R. DAVE	PCS	original petitioner	

**ORDER**

The parties are represented through their respective learned counsels and PCS.

The Learned Lawyer for the applicant requested for adjournment in presence of the respondent/org. petitioner.

The Applicant is at liberty to file his rejoinder, if any, within two weeks.

List the matter on 09.08.2019

  
**MANORAMA KUMARI  
(MEMBER JUDICIAL)**

Dated this the 6th day of June, 2019